

The Minister of Transport and Communications (Shri Jagjivan Ram): (a) No.

(b) The matter is still under consideration.

Jute Research Centre, Jajang

1095. Shri Surendranath Dwivedy: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the jute research centre at Jajang, (Kenompara) Orissa has been handed over to the Government of Orissa;

(b) if so, the reasons therefor; and

(c) whether Central Government have decided to hand over all such centres in different States to the respective State Governments?

The Minister of Food and Agriculture (Shri S. K. Patil): (a) Yes.

(b) and (c). The Jute Research Sub-Stations were set up by the Indian Central Jute Committee to deal with jute problems pertaining to the particular State. It was later felt that the State Governments would be in a better position to continue the work done at these Sub-Stations. It was, therefore, decided with the approval of the State Governments concerned to transfer the Sub-Station to them with effect from 1-4-1962. Funds earmarked for these Sub-Stations during the Third Plan period will be passed on to the State Governments concerned. The Indian Central Jute Committee will continue to provide technical guidance.

Health Insurance Scheme

1096. Shri Lahri Singh: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Government employees have been afforded facilities for medical treatment under the Health Insurance Scheme;

(b) whether it is a fact that this concession has not been extended to Government pensioners;

(c) why a differential treatment has been made in the case of those who have retired from Government service and those who are still in service; and

(d) whether it is under the consideration of Government to extend this facility to the pensioners paid from provincial and central revenues?

The Minister of Health (Dr. Sushila Nayar): (a) Yes. The Central Government employees working and residing in Delhi/New Delhi are afforded facilities for medical treatment under the Contributory Health Service Scheme.

(b) Yes.

(c) The concession of medical attendance and treatment is available to Central Government servants, as provision of medical facilities to them by Government is one of the conditions of service. The retired Government servants are not entitled under the existing rules, to any special medical facilities other than those available to them as ordinary citizens.

(d) A proposal to extend the benefits of the Contributory Health Service Scheme to Central Government pensioners residing in the area covered by the Contributory Health Service Scheme in Delhi/New Delhi is under consideration. There is no proposal to extend this Scheme to the pensioners paid from provincial revenues.

Royal Society of Health Congress

1097. { Shri Shree Narayan Das:
Shri Raghunath Singh:

Will the Minister of Health be pleased to state:

(a) whether the Government of India have participated in the Royal Society of Health Congress recently held in Britain;

(b) if so, the nature of participation; and